

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3631**  
(TO BE ANSWERED ON 22.03.2023)

**CHILD CARE LEAVE**

**3631. DR. T.R. PAARIVENDHAR:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has any data about the total number of women employees who have availed Child Care Leave (CCL) and the number of times along with its duration of the leave period for the last three years and if so, the details thereof;
- (b) whether the Government has made any alternative arrangements/suitable replacements to look after their works during their CCL leave period, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has any proposal to review the duration of CCL in near future and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): The power to grant Child Care Leave is with the leave sanctioning authorities specified in the first schedule of CCS (Leave) Rules, 1972. While sanctioning leave, the authority ensures that work does not suffer.

(c): No, Sir.

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